

National Company Law Tribunal

Allahabad Bench

CP NO. 171/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017

NAME OF THE COMPANY: Ashok Kumar Mehra & ors. Vs. SYP Construction Company (P) Ltd & ors.

SECTION OF THE COMPANIES ACT/I & B CODE: 241/242 of the Companies Act, 2013

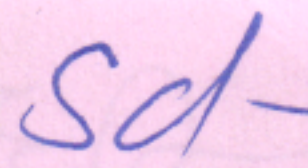
| <u>Sl. NO.</u> | <u>Name</u> | <u>Designation</u> | <u>Representation</u> | <u>Signature</u> |
|----------------|-------------|--------------------|-------------------------|------------------|
| 1. | ANIL KUMAR | PCS | Proxy for Petitioner | |
| 2. | | | counsel | |

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Sh. Anil Kumar PCS proxy for Advocate Sh. Adesh Tandon for petitioner. The present case is filed as a fresh. A formal notice be issued to the respondent. Further, a cursory perusal of the present petition goes to show that the petitioner has sought certain direction to be issued to the Registrar of Companies Kanpur, in respect of form submitted on behalf of the company relating to appointment of Directors etc. Hence, prima-facie we are of the view, the ROC Kanpur appears to be a proper party in the present matter. The petitioner is at liberty to carry necessary amendment. Otherwise, this issue will be dealt with after hearing both parties.

The matter be listed on 21st December, 2017.

Dated: 24.11.2017


H.P. Chaturvedi, Member (Judicial)

Typed by:
MD. Zaid
(Stenographer)